

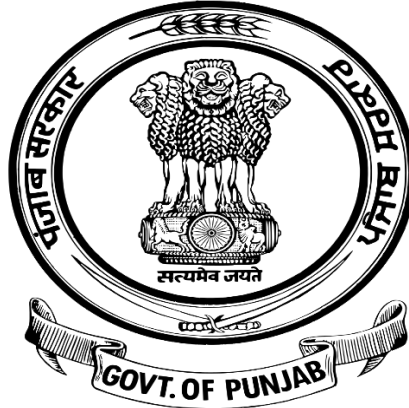
GOVERNMENT OF PUNJAB

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS

**THE PUNJAB PANCHAYAT SAMITIS AND ZILA PARISHADS
(TEMPORARY SUPERSESSION) ACT, 1978**

(PUNJAB ACT NO.29 of 1978)

(As amended up to 10 December 2025)



**THE PUNJAB PANCHAYAT SAMITIS AND ZILA PARISHADS
(TEMPORARY SUPERSESSION) ACT, 1978**

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**THE PUNJAB PANCHAYAT SAMITIS AND ZILA PARISHADS
(TEMPORARY SUPERSESSION) ACT, 1978**

(Punjab Act no.29 of 1978)

[Received the assent of the Governor of Punjab on the 26th day of September, 1978, and was first published for general information in the Punjab Government Gazette (Extraordinary, Legislative supplement dated 4th October, 1978)]

1	2	3	4
YEAR	NO	Short Title	Whether repealed or otherwise affected by the legislation
1978	29	The Punjab Panchayat Samitis and Zila Parishads (Temporary Supersession) Act, 1978	Amended by Punjab Act No. 7 of 1979 Amended by Punjab Act No. 7 of 1980 Amended by Punjab Act No. 6 of 1981 Amended by Punjab Act No. 22 of 1981 Amended by Punjab Act No. 6 of 1982 Amended by Punjab Act No. 13 of 1982 Amended by Punjab Act No. 4 of 1983 Amended by Punjab Act No. 5 of 1985 Amended by Punjab Act No. 21 of 1986 Amended by Punjab Act No. 6 of 1992 Amended by Punjab Act No. 7 of 1993 Amended by Punjab Act No. 26 of 1993

An Act to provide for supersession for the Panchayat Samitis and Zila Parishads for a temporary period and for the carrying on their administration during the period of supersession.

Be it enacted by the Legislature of the State of Punjab in the Twenty-ninth Year of the Republic of India as follows:--

Short title and commencement

1. (1) This Act may be called the Punjab Panchayat Samitis and Zila Parishads (Temporary Supersession) Act, 1978.
- (2) It shall come into force on such date as the State Government may, by notification, appoint.

Definitions

2. In this Act, unless the context otherwise requires,--
 - (a) "the Act" means the Punjab Panchayat Samitis and Zila Parishads Act, 1961;
 - (b) all other words and expressions used in this Act but not defined shall have the same meanings as are assigned to them in the Punjab Panchayat Samitis and Zila Parishads Act, 1961.

Supersession of Panchayat Samitis and Zila Parishads

3. (1) whereas circumstances exist which render it necessary to take action in providing for the supersession of those Panchayat immediately before the date of commencement of this Act, stand superseded:

¹[Provided that the period of supersession shall not exceed beyond the 23rd Day of April ,1994.]

- (2) The provisions of section 105 of the Act shall as far as may be, apply to such supersession and during the period of supersession the powers and duties of the Chairman of the Panchayat Samitis or Zila Parishads, as the

¹Substituted for proviso 'fourteen years and three months' by Punjab Act no.26 of 1993,section 2

case may be, under the Act or the rules framed there under shall be exercised and performed by the person or persons appointed under clause (b) of sub-section (1) of the said section.

Act to apply to Panchayat Samitis and Zila Parishads already under supersession

4. The provisions of this Act shall also apply to the Panchayat Samitis and Zila Parishads which are under supersession on the date of commencement of this Act, as if such Panchayat Samitis and Zila Parishads had been superseded by this Act.

Over riding effect.

5. The provisions of this Act shall have effect notwithstanding anything to the contrary contained in the Act

Power to remove difficulties.

6. If in view of the provisions in the Act, any difficulty arises in giving effect to the provisions of this Act, the State Government may make such order or do such thing, not inconsistent with the provisions of this Act, as appears to it to be necessary or expedient for removing the difficulty.

[Redacted]

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